

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

101 (ND)/14

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
18.04.2018**

**NAME OF THE COMPANY: Sh. Jasmohan Singh & Ors V/s. M/s. M.S.
Koldhold Industries Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Advocates for the Petitioner.

Mr. Manish Lamba, Advocate for R-6

Mr. Avinash Sharma, Advocate for Ld. Administrator

ORDER

CA 136/2018 has been filed praying that the delay in finalising the statutory returns of the subsidiary holding of the respondent company i.e. Snow Valley Foods Ltd. in which the Respondent company has more than 90% shares, be also condoned. Keeping in view the delay was condoned for M/s. M. S. Koldhold for want of finalising the accounts on time, it would be just and equitable to permit the same relief in respect of its holding company, i.e. the applicant herein.

CA 136/2018 stands allowed and disposed in terms of the above.

- S d -

**(Deepa Krishan)
Member (T)**

- sd -

**(Ina Malhotra)
Member (J)**